

**BEFORE THE LD. NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
IA NO. 393 OF 2026
IN
OA NO. 116 OF 2025**

IN THE MATTER OF:

Resident Welfare Association
A-1 Block Janakpuri

... Applicant

Versus

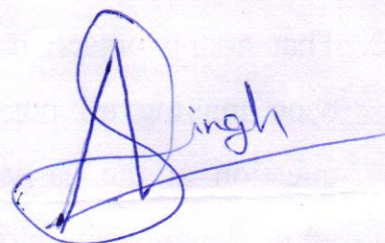
Delhi Jal Board & Ors.

... Respondents

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Filed by



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Dated: 18.06.25

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**BEFORE THE LD. NATIONAL GREEN TRIBUNAL,
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Delhi Jal Board & Ors.

... Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 1,
DELHI JAL BOARD TO I.A. NO. 393 OF 2026**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Respondent No. 1, Delhi Jal Board, in response to the IA No. 393 of 2026 filed by the Original Applicant.
2. That at the outset, it is submitted that the Respondent has been making all possible efforts to complete the work in question at the earliest within the available resources and while dealing with circumstances and reasons not attributable to the Respondent.
3. That it is further submitted that the Respondent remains committed to complying with the directions passed by this Hon'ble Tribunal and has been regularly filing progress reports before this Hon'ble Tribunal indicating the status of work and the reasons for delay, wherever applicable.

4. That the Respondent has consistently maintained transparency by filing regular status reports and progress reports before this Hon'ble Tribunal, detailing the work undertaken, the challenges faced, and the reasons for any delays. This proactive approach underscores the Respondents' commitment to the project and to the directions of this Hon'ble Tribunal.
5. That the Respondent is fully committed to ensuring public safety and environmental protection throughout the execution of the work. All necessary precautions, including proper barricading, display of sign boards, and measures to prevent environmental degradation, are being meticulously implemented.
6. That it is further submitted that the present Application for execution and contempt is premature and based on a misapprehension of facts, overlooking the genuine efforts and progress made by the Respondents under challenging circumstances. The Respondents are striving to complete the work at the earliest possible time within the available resources and are effectively managing various situations that are not attributable to them

PARA WISE REPLY

1. That the contents of Para 1 are matter of record hence need no reply.
2. That the contents of Para 2 are matter of record hence need no reply.

3. That the contents of Para 3 are matter of record hence need no reply.
4. That the contents of Para 4 are matter of record hence need no reply.
5. That the contents of Para 5 are wrong and denied and it is submitted that the work is being carried out by JCB machine and during the course of execution, there exists a possibility of damage to existing services. It is submitted that whenever any service is damaged, the same is being repaired within time.
6. That the contents of Para 6 are wrong and denied and it is submitted that the Respondent has already filed its Status/Progress Report depicting the reasons for delay in completion of the work.
7. That the contents of Para 7 are wrong and denied and it is submitted that proper barricading and signboards have been installed during execution of the work and no sewerage water is be allowed to flow into the Storm Water Drain (SWD).
8. That the contents of Para 8 are matter of record hence need no reply.
9. That the contents of Para 9 are wrong and denied and it is submitted that the relevant facts have already been stated in the Progress Report filed on 20.05.26.

10. That the contents of Para 10 are wrong and denied and it is submitted that the Respondent is making its best efforts to complete the work at the earliest within the available resources and while also handling circumstances and reasons not attributable to the Respondent.
11. That the contents of Para 11 are matter of record hence need no reply.
12. That the contents of Para 12 are matter of record hence need no reply.
13. That the contents of Para 13 are matter of record hence need no reply.
14. That the contents of Para 14 are wrong and specifically denied that the trench in the lane adjoining House Nos. 131 to 161 had remained open for the period alleged by the Applicant.
15. That the contents of Para 15 are wrong and denied and it is submitted that the Respondent is making all efforts to complete the work at the earliest within the available resources and while addressing circumstances and reasons not attributable to the Respondent.
16. That the contents of Para 16 are matter of record hence need no reply.

17. That in reply to Para 17 of the Application, it is submitted that the relevant facts have already been stated in the Progress Report filed on 20.05.26.

18. That in reply to Para 18 of the Application, it is submitted that the relevant facts have already been stated in the Progress Report filed on 20.05.26.

19. That in reply to Para 19 of the Application, it is submitted that all necessary measures have been taken by the Answering Respondent.

20. That the contents of Para 20 are wrong and denied and it is submitted that the Respondent is working to the best of its capacity, which is evident from the Progress Reports filed on 20.05.26 before this Hon'ble Tribunal.

21. That save and except what has been specifically admitted hereinabove, all other allegations, averments, submissions and contentions made in the Application are denied. Any allegation not specifically dealt with herein is denied for want of knowledge and the Applicant is put to strict proof thereof.

PRAYER

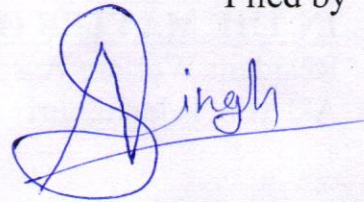
It is therefore prayed that this Ld. Tribunal may be pleased to:

- a) Dismiss the present I.A. No. 393 of 2026 as being devoid of merits;

And/or

- b) Pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

Filed by



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ajayvikramsingh563@gmail.com

Dated: 18.06.26

S.K. Dahiya
Chief Engineer (M-I)
Delhi Jal Board, Govt. of NCT Delhi
Varunajaya Pkt., Karol Bagh,
New Delhi-110005

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NOTARIAL REGISTER
Page No. 1 Serial No. 1 Date

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Versus

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... Respondent

AFFIDAVIT

I, Sh. S K Dahiya, aged about 56 years, presently posted as Chief Engineer, Delhi Jal Board (DJB) at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the authorized Officer of the Respondent No.1 and duly conversant with the facts of the case on the basis of records available of the department.
2. That the accompanying Reply to the I.A NO. 393 OF 2026 IN O.A NO.116 OF 2025 has been drafted by my counsel on my request and instructions. I say that the contents of the same are true and correct to the best of my knowledge derived from the official records and nothing materials has been concealed there from.

VERIFICATION 7 8 JUN 2026

Verified at Delhi on this ___ day of June, 2026 that the contents of the abovesaid affidavit are true and correct to the best of my knowledge derived from the official records

ATTESTED and nothing materials has been concealed there from

CHAMAN PRAKASH, Advocate
NOTARY DELHI, Regn. No.42056
GOVERNMENT. OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Mob. No. : 9999264732

NOTARIAL REGISTER
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106 / 1681 / 12/6/26

S.K. Dahiya
DEPONENT (M)-I
Delhi Jal Board, Govt. of NCT Delhi
Varunalaya Ph-I, Karol Bagh,
New Delhi-110005

DEPONENT

S.K. Dahiya
Chief Engineer (M)-I
Delhi Jal Board, Govt. of NCT Delhi
Varunalaya Ph-I, Karol Bagh,
New Delhi-110005

Adv. Pray Vikram Singh
I identified the document executed
who has signed by the deponent.





PREM BISHUKARMA <prembishukarma2@gmail.com>

PFA Reply to I.A No. 393 of 2026 In O.A No. 116 of 2025 on behalf of the Respondent No. 1 DJB

PREM BISHUKARMA <prembishukarma2@gmail.com>

Thu, 18 Jun at 7:21 PM

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Cc: Ajay Vikram Singh <ajayvikramsingh563@gmail.com>

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Prem Bishukarma (Clerk)

For the Office

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Resident Welfare Association AI Block Janakpuri vs DJB Reply on behalf of R1.pdf